

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/MP/2026

Subject : Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003, read with Regulation 19(3) of the CERC (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 (seeking extension of time for Infirm Power Injection) and Regulation 57 Of the CERC (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 Of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking relaxation/extension of the time prescribed for filing the present Petition.

Petitioner : JSW Renew Energy Limited (JSWRENEW)

Respondent : Grid Controller of India Limited

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aman Anand, Advocate, JSWRENEW
Shri Aman Dixit, Advocate, JSWRENEW
Ms. Natasha Debroy, Advocate, JSWRENEW
Ms. Srishti Gupta, Advocate, JSWRENEW
Shri Ashok Rajan, SRLDC
Shri Gajendra Sinh V., SRLDC
Shri Alok Mishra, SRLDC
Shri Suresh Raj, SRLDC
Shri D V S Phaneendra, SRLDC
Shri BS Shruthi, SRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed seeking extension of time for Infirm Power Injection and for relaxation/ extension of the time prescribed for filing the present Petition. Learned counsel further submitted that, in the first phase, 70 WTGs were to be commissioned, and out of those, 60 WTGs have been commissioned. However, the remaining 10 WTGs could not be commissioned as one sub-controller of the power plant controller system failed. Learned counsel further pointed out that SRLDC does not have the power to grant an extension for infirm power injection beyond 135 days and requested the Commission for an extension of 30 days to conduct tests and commission the said capacity.

2. Learned counsel for SRLDC accepted the notice and further submitted that SRLDC has already granted the extension within its purview as per the Grid Code and that the Commission may consider the prayer for further extension as deemed fit.



3. Considering the submissions made by the learned counsel and the representative for the parties, the Commission directed as under:

(a) The Petitioner to implead SECI as party to the Petition and to file revised memo of parties within two days.

(b) Admit and issue notice.

(c) The Respondents, including SECI were directed to file their respective replies within two weeks with an advance copy to the Petitioner who may file its rejoinder, if any, within a week thereafter

(d) The Petitioner to file the following information, on an affidavit, within a week:

(i) The date when the PPC functionality testing for the 10 WTGs (27 MW) failed and also the date when the PPC replacement and integration was completed along with supporting documents.

(ii) COD Certificate in respect of 162 MW capacity out of 189 MW.

4. The Petition will be listed for hearing on **12.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)